

Order dated 1.5.2000

It is submitted by the learned counsel that the petitioner has in the meantime passed away sometime in April, 1999. His legal heirs have not been substituted. This O.A. is therefore, bated and disposed of accordingly.

This order has been passed after hearing Shri A.Rath, learned counsel for the applicant and Shri U.B.Mohapatra, learned Addl. Standing Counsel for the respondents.

*S. Ganguly*  
VICE CHAIRMAN

*S. Ganguly*  
MEMBER (JUDICIAL)

(Copy of order  
may be sent  
to the court  
for record.

*Proposed*  
5.5.2000  
~~5.5.2000~~

*S. Ganguly*  
5.5.2000